

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 45 OF 2019**

**Dated : 2<sup>nd</sup> April, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Sudarshan Chemical Industries. Ltd. (SCIL)**

**...Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory  
Commission & Anr.**

**...Respondent(s)**

Counsel for the Appellant(s) : Ms. Rhea Luthra

Counsel for the Respondent(s) : Mr. Anup Jain for R-2

**ORDER**

***Admit.*** Issue notice to the Respondents returnable on 28.05.2019.

Learned counsel for the Respondents may file objections/reply if any, within four weeks' time i.e. on or before 01.05.2019 after duly serving advance copy to the other side. Thereafter, rejoinder, if any, may be filed within two weeks' time i.e. on or before 17.05.2019 after duly serving advance copy to the other side.

List the matter on **28.05.2019**. In the meantime, pleadings be completed.

**(S. D. Dubey)  
Technical Member**

*pr/kt*

**(Justice Manjula Chellur)  
Chairperson**